


ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2019

NAME OF THE COMPANY: ROC V/s M/s Nirmala Sahu Business Complex Pvt Ltd

SECTION OF THE COMPANIES ACT: 252(1) of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Krishna Dev Vyas	Adv	Applicant	
2.				

CA NO. 53/ALD/2019

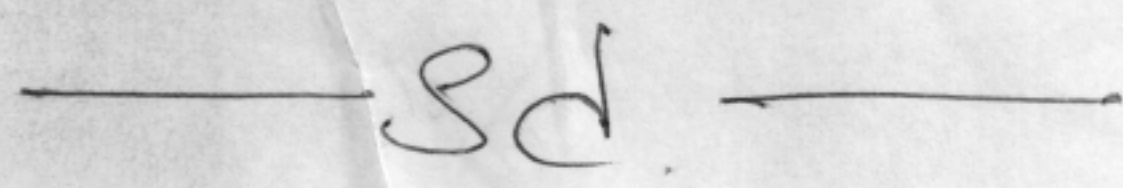
Sh. Krishna Dev Vyas, Advocate for the applicant is present and submitted that the case is fixed for filing reply on behalf of the respondent, but no one appears on behalf of the respondent.

From the perusal of records, it appears that this case is fixed for filing reply on behalf of the respondent, but today no one appears on behalf of the respondent.

Hence, the case is fixed for ex-parte.

List the matter on 22nd October, 2019 for ex-parte hearing.

Dated: 25.09.2019



**A.R.K. SINHA
MEMBER (J)**